
(2021) 06 KL CK 0191

In the High Court Of Kerala

Case No : Writ Petition (C) No. 12149 Of 2021

Shaheen F

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 14-06-2021

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2021) 06 KL CK 0191

Hon'ble Judges : T. R. Ravi, J

Bench : Single Bench

Advocate : Abhilash S.Francis

Final Decision : Disposed Of

Judgement

T.R.Ravi, J

The petitioner is challenging Exts.P1 and P2 orders of transfer issued to him on several grounds. The petitioner has preferred

Exts.P3 and P4 representations against the orders of transfer.

2. I am not inclined to consider the merits of the orders of transfer in a proceeding under Article 226 of the Constitution of India at the first instance.

The writ petition is hence disposed of directing the respondents to consider and dispose of Exts.P3 and P4 representations within a period of one

month from the date of receipt of a certified copy of this judgment. If the respondents consider it necessary, the petitioner may also be afforded a

personal hearing in the matter either in person or through video conferencing.